

(b) whether it is also a fact that electric installations were checked to detect theft, misuse and pilferage; if so, how many connections were checked in each of the above three years and how many of them were found relating to (i) excess load, (ii) tampered meters, (iii) thefts and (iv) bogus firms;

(c) what action in the above cases was taken; and the results thereof; and

(d) what new steps are being taken to curb the above corrupt practices in future?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (d). The information is being collected and will be laid on the Table of the House.

Setting up Floating Power Stations based on Bombay High Gas

2625. DR. VASANT KUMAR PANDIT: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that ONGC is considering the feasibility of setting up floating power stations for floating chemical plants based on Bombay High Gas;

(b) whether it is a fact that stations in the sea like "R-12" and "B-33" are considered as fitting for this purpose;

(c) whether Government have examined the economic aspect of these structures for development as chemical plant or power station; and

(d) if so, the details thereof on all the economic matters?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH): (a) to (d). ONGC had commissioned a study by consultants for identifying possible alternatives for the utilisation of natural gas from marginal offshore fields. The purpose of the study was to examine the techno-economic viability including that of using mobile offshore plants, for various alternative uses.

The report of the consultants has been received and is under examination.

Ban on Screening of Certain Indian Films

2626. DR. VASANT KUMAR PANDIT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government have banned screening of certain Indian films in the country and abroad;

(b) if so, the names of the films banned for screening (i) outside India, and (ii) inside India;

(c) the themes of each of the above films; and

(d) reasons for ban on such of the above films?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI N. K. P. SALVE): (a) to (d). The Cinematograph Act, 1952 (37 of 1952) applies only in respect of films meant for public exhibition in India. Government have decertified/suspended the exhibition of the Indian feature films mentioned below under the said Act during the last three years:

(i) In 1979 the film 'Jadu Tona' (Hindi) was decertified by the Central Government as in its opinion the film contained *inter alia* avoidable scenes of violence, cruelty and horror. However, on a writ petition filed by the applicant, the order of Central Government was quashed by the Madras High Court.

(ii) In 1980 the exhibition of the film 'Lok Parlok' (Hindi) was suspended for two months by the Central Government as the film contained *inter alia* scenes offending the provisions relating to public order and decency. However, the film was subsequently allowed to be released after portions considered objectionable were deleted.

(iii) In 1981, the exhibition of the film 'Meri Awaz Suno' (Hindi) was suspended by the Central Government

on 19-12-1981 for two months as it was felt that the film offended the guidelines relating to violence, cruelty, incitement to the commission of any offence and vulgarity. Simultaneously, a show-cause notice for decertification of the film was issued to the applicant. However, the distributors for the film filed writ petitions in various High Courts and obtained directions staying the suspension order. The applicant has filed a writ petition in respect of the show-cause notice in the Calcutta High Court and the matter is thus sub-judice.

Production of Haldia Unit of HFC

2627. SHRI SATYAGOPAL MISRA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) when the Haldia unit of H.F.C. will start production;
- (b) what are reasons of delay;
- (c) who is responsible for the delay of production which is causing a great national loss;
- (d) what steps have been taken so far against those persons who are responsible for the delay in production in the H.F.C. Unit of Haldia; and

(e) when the full production from the said unit will be available?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHI): (a) The Methanol Plant of the Haldia Unit of HFC has already started production. The commissioning of Ammonia and Urea Plants is in the final stage and production of Ammonia and Urea is expected shortly. Production of Nitro-phosphate and Soda-ash is expected from 1st April 1983.

(b) The project was originally scheduled for commercial production in October, 1976. There was, however, delay in the construction of the plant due to various causes, such as shifting of source of supply of equipment from

indigenous sources to imported sources and vice-versa, the delay in civil works, delay in the supply of some critical equipment by the manufacturers and unfavourable labour situation. The mechanical erection of the plant was completed in November, 1979. However, the commissioning activities could not be undertaken because of the inability of the West Bengal State Electricity Board (WB SEB) to supply the required quantum of power. The commissioning activities which started from January, 1982 were further delayed due to major breakdown and defects in critical machinery.

(c) In view of the reply given in Part (b) above, no individual can be held responsible for the delay in the production.

(d) The question does not arise.

(e) The full production from the Haldia Fertilizer Unit will be available between 18 to 24 months from the time of commencement of first production.

Number of Employees in Farakka Super Thermal

2628. SHRI SATYAGOPAL MISRA: Will the Minister of ENERGY be pleased to state:

(a) how many persons have been employed so far in the permanent posts in the Farakka Super Thermal Power Project, West Bengal;

(b) what are the details thereof;

(c) what is the method of employment in these cases;

(d) whether it is fact that the Employment Exchange was not consulted in this matter;

(e) if so, the reasons therefore; and

(f) if consulted, the details as to the extent of consultation?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) As in September, 1982, 426 persons are employed in